DELHI LEGISLATIVE ASSEMBLY Bulletin Part-I

(Brief summary of proceedings)

	Fri	day, 13th January, 2012/ Paush 29, 1933(Saka)
No. 7	1	
1.	12.01 Noon D 12.02 PM	Question Hour: Starred question No. 61 to 63, 66, 68 & 72 were asked and replied. Replies to starred question No.64, 65, 67 & 73 to
2.	1.00 PM	80 and un-starred question No. 221 to 298 were placed on the table. Hon'ble Speaker congratulated the House on the occasion of Lohri festival.
3.	1.01 PM	Shri Surender Kumar, Hon'ble Member read out a pamphlet having objectionable remarks against MLAs and requested the Chair to take appropriate action in this connection. Shri Sahab Singh Chauhan, Hon'ble Member stated that the aforesaid matter be referred to Privilege Committee of the House. The Chair asked Shri Surender Kumar to lay the abovementioned pamphlet on the table of the House and ruled that this shall be referred
4.	1.05 PM	to the Privilege Committee. Special Mention (Rule 280): Following Members raised matters under Rule 280:
,		 Shri Sahab Singh Chauhan Shri Sat Prakash Rana Shri Sunil Kumar Vaidya Shri Veer Singh Dhingan
74		5. Prof. Vijay Kumar Malhotra6. Shri Surender Kumar7. Ch. Surender Kumar8. Shri H. S. Balli9. Shri Kulwant Rana
5. 6.	1.35 PM 2.22 PM	House adjourned for lunch break. House reassembled.
7.	2.22 PM	Hon'ble Speaker in Chair. Special Mention (Rule 280): 10. Shri Shyam Lal Garg
8.	2.26 PM	Papers laid on the Table: (I) Shri Ramakant Goswami, Minister of Industries laid the copy of the Annual Report of Delhi State Industrial & Infrastructure Development Corporation Ltd. (DSIIDC) for the financial year 2009-10 (English & Hindi Version.)
		(II) Shri Arvinder Singh Lovely, Minister of Transport laid the copy of Notification No. 19(52)/TPT/SECTT./2010/180 dated 29.09.2011 regarding increase of tax to be levied on diesel vehicles under Delhi Motor Vehicle Taxation Act, 1962(English & Hindi Version).

- (III). Shri Haroon Yusuf, Minister of Power laid the copies of following documents (English & Hindi Version):
 - 1. Annual Accounts of Delhi Electricity Regulatory Commission for the year 2009-10.
 - 2. Annual Accounts of Delhi Electricity Regulatory Commission for the year 2010-11.
 - 3. 10th Annual Report of Pragati Power Corporation Limited for the year 2010-11.
 - 4. 10th Annual Report of Indraprastha Power Generation Company Limited for the year 2010-11.

- 5. Notification No. F.S1/Enf./F&S/P.F-I/2011/793-813 dated 23.12.2011 regarding conferment of powers to all Gazetted Officers of the Food and Supplies Department and all SDMs to enter, search and seizure in pursuance of the provisions of sub-clause 1 of clause 7 of The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) order, 2005.
- (IV) Smt. Sheila Dikshit, Chief Minister laid the Copies of the following notifications /documents (English & Hindi Version):
- 1. No. F.12(17)/Fin(Rev-I)2011-12/DSIII/1421 dated 07.12.2011 regarding Amendment in the Delhi Excise Rules, 2010.
- 2. No. F.3(17)/Fin(Rev-I)/2011-12/DS.III/1420 dated 07.12.2011 regarding Amendment in schedules of the Delhi Value Added Tax Act, 2004.
- 3. No. F.14(6)/LA-2011/lclaw/193 dated 28.09.2011 regarding Amendment in Delhi Value Added Tax Act, 2004 (Notification of Delhi Act, 08 of 2011)
- 4. No. F.3(15)/Fin.(Rev-I)/2011-12/SSF/113 dated 30.09.2011 regarding Notification of date from which the DVAT (Second Amendment) Act, 2011 (Delhi Act 08 of 2011) come into force.
- 5. Annual Report along with separate Audit Report of CAG in respect of Delhi Financial Corporation for the year ended 31st March 2010.
- 6. Copy of the Audit Report of the CAG of India on "Commonwealth Games-2010" relating to the Govt. of NCT of Delhi.

9. 2.28 PM

Private Members Resolutions:

1. Shri Naseeb Singh moved the following resolution:

This House resolves that Sections 35 and 92 of Delhi Co-operative Societies Act, 2003 and Rules of 2007 which come in the category of public interest, be suitably amended for the welfare of the citizens of Delhi.

Following Members participated in the discussion:

2.Dr. Bijender Singh

3. Shri Shyam Lal Garg

Minister of Development replied to the debate and requested Shri Naseeb Singh to withdraw his resolution.

Hon'ble Member withdrew the same with the leave of the House.

10. 2.45 PM

2. Shri Mohan Singh Bisht moved the following resolution:

This House resolves that pension to Senior Citizens, Handicapped Persons, Widows and destitute women be increased from Rs. 1000/- to Rs. 2000/- per month.

Following Members participated in the discussion:

2.Shri O.P. Babber

- 3. Shri Sat Prakash Rana
- 4. Shri H.S.Balli

Minister of Social Welfare replied to the debate and requested Shri Mohan Singh Bisht to withdraw his resolution.

The Member did not withdraw his resolution.

The Resolution was put to vote and rejected.

11. 3.08 PM

3. Shri Veer Singh Dhingan moved the following resolution:

This House resolves that all the Leprosy patients of the Leprosy Homes, who are receiving maintenance allowances pension from the Government, shall be treated as BPL, even if they possess APLs ration cards.

Following Members participated in the discussion:

- 2. Shri H.S.Balli
- 3. Shri Sahab Singh Chauhan

4. Shri O.P.Babber

5. Shri Tarvinder Singh Marwah

6. Smt. Barkha Singh

Minister of Food & Civil Supplies replied to the debate and requested Shri Veer Singh Dhingan to withdraw his resolution.

Hon'ble Member withdrew the same with the leave of the House.

The Hon'ble Speaker expressed thanks to all the Members of the House and also Officers/Officials of the Assembly Secretariat, Officers of the Delhi Government and other agencies like PWD (Civil/Electrical/Horticultures), Delhi Police, CRPF, Delhi Fire Service, Security including Special Branch and Print & Electronic Media for their co-operation in smooth conduct of the Winter Session.

House was adjourned sine-die. National Anthem – Jan-Gan-Man.

Delhi 13th January, 2012

12.

13.

3.28 PM

3.30 PM

P.N.Mishra Secretary